

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 120**  
**(IB)-297(PB)/2018**

**IN THE MATTER OF:**

Col. Sanjeev Dalal (Retd.) .... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 01.11.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

**PRESENTS:-**

For the Petitioner/Applicant : Mr. Mohd. Nazim Khan & Mr. Sanyam Goel,  
PCS  
Mr. Mohtashim Kibriya & Mr. Deepak Motla,  
Advs.

For the Respondent : Mr. Sumant Batra, Ms. Srishti Kapoor & Mr.  
Akshit Singh, Advs.

**ORDER**

**CA-1084(PB)/2018**

Arguments heard. Order reserved.

**CA-979(PB)/2018**

This is an application with a prayer for issuance of direction to the Ex-Management to co-operate with the Resolution Professional. Let notice be issued to Suspended Directors-non applicant No. 1, 2, 3, 4, 5, 6 for 13.12.2018.

Process dasti.



List for further consideration on 13.12.2018.

**CA-1138(PB)/2018**

The subject of the application is fairly covered by the guidance provided by the amended regulation. There is already a guidance provided for Form CA applicants and the guidance provided by Regulation 16A of the Insolvency Resolution Process Regulation in respect of form CA applicant, can be adopted by the Resolution Professional in respect of form C applicants. Therefore, no other orders are necessary. He may also seek guidance from the IBBI.

CA-1138(PB)/2018 stands disposed of.

Sd/-

**(M.M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S.K. MOHAPATRA)**  
**(MEMBER TECHNICAL)**

01.11.2018  
Ritu Sharma